CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported irregularities in sanctioning loans by banks under the mass loan scheme

SHRI DINES 1 GOSWAMI (Assam): Sir, I beg to call the attention of the Minister of F nance to the reported irregularities ir sanctioning loans by banks under the mass loan scheme, and the action taken by Government in this regard.

THE DEPUT' MINISTER IN THE OF MINISTRY FINANCE (SHRI JANARDHANA POOJARY): Mr. Deputy Chairman, Sir, to create greater awareness among the weaker sections about the facilities that they can avail from banks, to motivate them to undertake productive ventures with the help of bank credit and also to demonstrate to the people that facilities meant for these groups are in effect reaching them, banks do hold functions where beneficiaries receive in public bank assist nce on the basis of loan applications received, scruitinised sanctioned by competent bank authorities. This cannot, however, be construed as "Mass Loan Scheme". The schemes under which the loans are sanctioned are the normal priority sector schemes.

Hon'ble Members are aware that the Government have advised the public sector banks to increas, the share of priority sectors in the aggregate credit to the level of 40 per cent by March, 1985. In order to enlarge the flow of credit to viable ventures of the weaker sections of the community, a concept of 'weaker section' been evolved within the priority has This group comprises small and marginal farmers. landless labourers, share croppers, tenant farmers. Scheduled Castes and Scheduled Tribes, beneficiaries of DRI Scheme, artisans and cottage and village industries and IRDP beneficiaries. The public sector bank, have been asked to ensure that this group accounts for not. less that 25 per cent of their total priority sector credit by March, 1985. As per estimates, this group of borrowers had outstanding advances of Rs. 2475 crores involving 99,3 lakh borrowal accounts or 19.3 per cent of the priority sector advances of the public sector banks as at the end of September, 1983.

To achieve the given objectives, it has been suggested to the public sector banks that in specific areas they should consider launching special campaigns for accelerating the tempo of identification of such beneficiaries and disbursal of credit to them for viable ventures. Whenever complaints in implementation of the programme are received, they are investigated for corrective action.

GOSWAM1: SHRI DINESH Mr. Deputy Chairman, Sir, the hon, Minister in his statement has said that the banks do hold functions primarily for three reasons, firstly to create greater awareness among the weaker sections about the facilities, to motivate them to undertake productive ventures, and also to demonstrate to the public that facilities meant for these groups are in effect reaching them. I do not think anyone can grudge these objectives, for which the functions are organised by the banks. But, I think, the hon. Minister will agree that while granting loans to the very downtrodden certain other considerations must be kept in mind And the considerations, as I said, are firstly that tears must not be partisan in the sense that these loans must reach to those persons who really deserve The loans should be provided to those persons who are at the lowest strata of the society, who deserve them most. Secondly, the disposal of the grante must not be used as a leverage to help only those who are in proximity of people of party in power, but must help those who are needy. Thirdly, it should not be also used to enlarge the power base of the ruling party Members. And fourthly, all checks about the genuineness of the loans granted must be made because afterall these are public funds, earmarked for a public purpose. I am also fully aware that while granting those loans, the Government would like to take advantage because if programmes initiated by the Government are properly implemented, definitely the Government will be entitled to take some leverage out of it or to draw some mileage. But these

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being public funds, funds of the society, the Government must not use it in a manner that instead of really trying to help the poor, the programme is carried out in a manner to show to the people that everything is done by the rulling party for the benefit of their own people. We had, for example, such a demonstration in Delhi and some of the newspaper reports bave come out with strong comments about certain aspects of these programmes. For example, in a programme which was held in Delhi in the month of January, if the purpose of this function held by the bank was to create awareness of the weaker sections or to motivate them or to demonstrate to the people, then first thing that should be done was to give public announcement through the media. I can understand that the media may reach or may not reach the people of a remote rural area, but people in Delhi are very much conscious and the people in the rural areas of Delhi, even if you call them rural areas, are urbanised people. Therefore, if you really give information through the papers or through the radio and the television, undoubtedly it will reach them. We have come to know that the entire process of these loans started in September. But was there really any attempt to educate the people about these loans through the media, right till the month of January? At least, to my knowledge, I find that there was no such attempt. On the contrary, the impression that has gained ground is that no doubt Members of Parliament were taken into consideration. Members of Parliament were taken into confidence. Some Members of Parliament used to sponsor or send recommendations. I am not against Members making recommendations. We as Members of Parliament do send recommendations on many matters. But, here, collectively, hundereds and thousands of applications were sent by certain Members only and all of them belong to the ruling party. My point is that there was a close liaison between the bank and those Members of Parliament of the ruling party. These applications were not submitted to the bank, as the report goes. In normal procedure that we take aways in recom-

firstly the case is mending application is sent to the proper authority, and the copy is given to us so that we may send the copy of recommendation with the remark that this may be looked into. Here, it seems that all Members of Parliament or public men who were in the Opposition were not taken into confidence. The entire programme was processed in the offices of certain party Members. I do not want to name because they are hon Members of the other House. (Interruptions) I do not know because the Member from Delhi is here. I can understand if all the Members of Parliament of Delhi had been taken into confidence by the Finance Ministry or banks by saying that we have decided to distribute the mass loans and to create an awareness in the minds of the public and see that the these mass loans really go to these people or you assist us. I could have understood then that this is the correct way. But it appears from the newspaper reports and other reports that only the ruling party Members were taken into confidence. If that is so, then your tears have become partisan. While trying to help the people through apparently a good programme for which every one has support, you are trying to draw political leverage in a manner which under no circumstances can be supported there has been a complaint also that the bank rules were bank backwards accommodate these Members of ruling party. Now, may I, in this context, read some relevant passages from a report which has appeared in the Statesman of January 15, Sunday? For example, it is said that three Congress (I) M.Ps.— I am. not naming them purposefully-stocked . the loan application forms. It is first said that the drawning of the New Year biought news in the shape of huge newspaper advertisements on behalf of commercial banks in Delhi that 40,000 residents of the capital were to be given loans at a function at the Ramlila grounds. I could have understood if the newspaper advertisements could have been made prior and they would have said that loans will be granted to deserving persons and deserving persons may make applications so that the banks would have sufficient time to judge as to whom the loans should go because you cannot satisfy everybody. The report

further goes to s y that the operation seemed to assume Orwellian proportions when it turned ou that only key Congress (I) men were aware of this scheme and that bank official had been keeping in touch with them to do their bidding all through the period. It is further said that three Congress (I) M.Ps. stocked the loan application forms supplied these to those whom they wante I to oblige, affixed their rubber-stamps as if to indicate that the forms were genuire and sealed the issue by attesting the phote graphs of the applicants.

Now, about the operations also some very revealing observations have been made. It appears that it the function the public sector banks used to spend huge amounts of money-I do not know under what heads. Buses were hired at bank expenses and in many cases in which insight has specific details entertainment allowance of be ween Rs. 5 to Rs. 20 was paid to every person who attended these functions. I can understand if these functions are meant for the poor, let the poor come. We know that in political rallies ome parties pay people some amount o money to inflate their numbers, to make it a grand show. Here is a specific asse tion made by the newspapers the contridiction of which I have not seen up till now. It is said here that each bank had to pay the Punjab National a fixed sum for stall rental and publicity. While, according to some officials, each bank was charged Rs. 35,000 per stall, the chief coordinator of the show. Mr. B. K. Tandon, placed the amount between Rs. 20,000 and Rs. 25,000 each. I wish this money had gone to the poor in furtherance of the project. (Time bell rings), Sir. I have not even started.

DEPUTY CHAIRMAN: You have already taken eight minutes.

SHRI DINESH GOSWAMI: Sir, please give me five more minutes.

MR DEPUTY CHAIRMAN: No. please conclude now.

SHRI DINESH GOSWAMI: Sir. I do not want to stand in the way of the bell and the House But there have been a lot of allegations made. For example, in

a number of cases the rules were bent backwards. In the case of Delhi Rs. 1 crore was earmarked for the whole year and in one function alone more than Rs. 1.33 crores were disbursed. Now, is it the case with other areas also? There are much more needy areas. The most serious allegation is that in many cases loans have been given to persons in whose applications the addresses are not there. Now, if the addresses of applicants are not there, how is the bank going to recover those sums. There are the specific cases of January 10 when several questionable entries can be seen. There is the case of Mr. Ghafoor Ahmed, loan application No. 89/84 who is shown to have borrowed Rs. 1000, without his address being on record. There are other names similarly listed. All without their addresses on record. All of them have been given loans without their addresses being on record. There is the loan application No. 82 of 1984 for Rs 2,000 and no address, and so on and so forth. Therefore, what I have to say is that after all every one in this House and outside will support the Government in these ventures but if these ventures are sought to be used in a particular partisan manner then the ventures lose the objective for which these programmes have been initiated and, therefore, I would like to know, as you have rung the bell. answers to some of my questions. Therefore, I would like to pose certain questions before the hon Minister. What is the procedure you are adopting, except this type of public meetings, the people about these loans? Whether the bank processes these loan applications after receiving them, or you have adopted a new procedure that these applications are to be submitted to the Members of Legislatures of the ruling party who will send them to the banks—a which at least I don't think any financial institution will like to accept; whether it is also a fact that in a number of cases at this hurriedly addressed function, the addresses of persons whom you have granted loans, were not there; whether it is a fact that in Delhi you have disbursed . loans-whether rightfully or not, I don't know-of more than the earmarked in that account for the whole year. And what steps have you taken to

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see that instead of holding functions in such important areas and trying to get publicity, the message really goes to the most backward of the backward areas, and to see that the complaint, or the feeling that has come in the minds of he people that tears are also becoming partisan, and you are using these measures in a partisan way, are removed, and that the benfit goes to the needy persons, and not to those only who are in the proximity of power.

थी जगदीश प्रसाद नाथर (उत्तर प्रदेश): श्रीमन, बैंक के मेले ने बहुत से प्रश्न खड़े किये हैं। जो दिल्ली में मेला किया गया उसका निर्णय किसने किया? क्या यह बैंक के ग्रफसर्स की ज्वायंट मीटिंग करके तय किया गया? क्या यह मिनिस्दी के इंस्टक्शंस थे ग्रथवा रिजर्व बैंक ने किया था? दुसरे यह मेला करने की म्रावश्यकता क्या थी, किसका निर्णय था? भ्रावश्यकता थी इस बात की कि कोई बैंक का बड़ा स्रफसर, रिजर्व बैंक का चीफ किसी बैंक के डायरेक्टर या ग्रापके फाइनेंस मिनिस्टर या मिनिस्टर ग्राफ स्टेट श्री पूजारी जी बैंक का लोग न बांट कर एक व्यक्ति के द्वारा जो कि संसद् सदस्य हैं, बैंक के सर्टीफिकेट दिये गये। यह क्यों दिये गये, इसका मैं जवाब चाहता हं।

दूसरे यह कि पजाब नेशनल बैंक इसमें मुख्य था। इन्होंने सब बैंकों से चंदा लिया, पैसा लिया। मुझे बताया जाए कि किस बैंक ने कितना-कितना पैसा पंजाब नेशनल बैंक को दिया? पंजाब नेशनल बैंक ने स्वयं कितना पैसा इस मेले पर, इसके आर्गेनाइजेशन पर खर्च किया?

तीसरे, क्या यह सच नहीं हैं, जैसा मरे महयोगी श्री गोस्वामी जी ने कहा कि बहुत से संसद सदस्य ऐसे थे जो कांग्रेस (ग्राई) के ही थे उन्हीं को मालूम था इस के बारे में? क्या यह सच नहीं है कि हमारे फाइनेंस मंत्री महोदय ने एक लेटर भेजा है जिसमें यह कहा गया है कि जितने बैंकों से लोन दिये जायेंगे उन बैंकों से लोन दिये जाने के लिये एक कमेटी बनाई जानी चाहिये ब्लाक लेवल पर जिसमें एम० पी० ग्रीर एम०एल०ए० शामिल हों। दिल्ली में ग्रीर ग्रन्यत किन की सलाह से लोगों का ग्राइडेंटीफिकेशन हुगा, यह मैं जामना चाहता हूं? यह पत्र मेरे पास है।

क्या यह सच नहीं है कि बैंक ग्राफ इंडिया कीर्ति नगर, दिल्ली की श्रांच ने एक नोटिस हाथ से लिखा कर लगा रखा है, 50-60 लोगों की लिस्ट लगा रखी है, इस नोटिस में लिख रखा है कि इम लोगों की फाइल श्री शिंश जो कि हरे हुए कारपोरेशन से कांग्रेस (ग्राई) के मेम्बर हैं, इनके घर पर फाइलें गई हुईं हैं। वे वहां जंकर पता कर लें। लिखित हथ से नोटिस लगा हुग्रा है। ग्रगर पुजारों जो कहेंगे तो ग्रोरीजमल कापी मैं उनको दे द्गा। इट इज ए फैंक्ट।

क्या यह सच नहीं है कि स्टेट बैंक प्राफ इन्दौर, बैंक श्रफ इंडिया श्रीर पंजाब नेशनल बैंक ने ऐसे लोन दिए हैं जो कि इस कैटेगरी में नहीं श्रते हैं? एक-एक परिवार के चार-चार लोगों ने लिये हैं। हर एक को 25-25 हजार रुपये लोन मिला है। इसमें ऐसे भी हैं जिनकी श्राम-दनी लाखों की है। इसका एक उदाहरण मैं देना चहता है।

क्या यह सच नहीं है कि स्टेट बैंक ग्राफ इंदौर, विजय नगर किरंजवे कैंग्य ग्राच ने ग्राभा मर्मा, मकान नं बी-21, डबल स्टोरी बिल्डिंग, विजयनगर, किरजवे कैंग्य, दिल्ली, इनको लोन दिया है, जब कि

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उनकी लाखों कं बिल्डिंग है, ग्रपना व्यापार है। ऐसे नैं बीसियों उदाहरण दे सकता हूं।

भी उपसभापति : छोड़िये। काफी है।

SHRI LAL : ADVANI (Madhya

Pradesh): The whole thing is scandalous.

श्री जगवीश प्रसाद माथुर: मैं नाम दे रहा हूं। क्या जो दिल्ली के दो मैं म्बर ग्राफ पालियामेन्ट श्री जगन्ननाथ राव जोशी ग्रीर श्री उटल बिहारी वाजपेयी हैं, जो कमेटी बनाई गई, उस कमेटी का उनको नोटिस ग्रगर गया तो कब गया ग्रीर कब नहीं गया?

क्या यह सच नहीं है कि बहुत से बैंक ग्राफिसरों ने इस पर एतर ज किया था कि हमारी डिफिकल्टीज हैं ग्रीर बैंक ग्राफ बड़ौदा के ग्राफिस ों ने मेले से एक दिन पहले चाबी लाकर ग्राफित हैं। उसके बाद इन्सट्टक्शस दिये गां ग्रीर इन्स्ट्टक्शन देकर उनको मजब्र किया गया। इसकी कापी मेरे पास है। यह ग्रन्डरटेकिंग्स फाइनेंस मिनिस्ट्री से गई है ग्रीर उसमें कहा है कि:

"I have carefully gone through the contents of Headquarters Circular No....

यह पंजाब नेगनल बैंक का है स्रीर इसमें कहा गया है कि:

"I have further well understood that even if a margir, third party guarantee or collateral security is offered by the above category of borrowers to whom I will be making the advance in future, I will not take it."

अगर उनकी गारेन्टी ली गई है, गारंटी पेपर, यह पंजाब नेशनल बैंक का सरकुलर है तो क्या यह सही नहीं है कि इसमें कहा गया या कि जिन लोगों ने गारन्टी दें दो है उलकी गारन्टी लौटा कर बैंक गारन्टों की जगह इंट्रोड्यूसर करें। मैं मंत्री महोदय से पूछना चाहता हूं कि क्या यह सही है ?

अगला, क्या यह सच नहीं है कि अब मेला बन्द किया गया है। अगर यह बन्द किया गया है तो क्यों बन्द किया गया है? क्या रिजर्व बैंस के गर्वनर ने, किसी अधिसारी ने इसका विरोध किया और उनको रिपोर्ट क्या है? क्या इसमें रिजर्व बैंस को सैंक्शन की गई थी और रिजर्व बैंस ने अब इसके बारे में अपना क्या मत दिया है? ये समस्त जानकरियां में मंत्री महोदय से चाहता हूं।

ं श्री बी० सत्यानारायण रेडडी (ग्रांध्र प्रदेश): महोदय, जो नेशनताइज्ड बैंश हैं बे जो छोटे किसान हैं, गरोब किसान हैं, मीडियम किसान हैं भ्रौर जो लोग छोटा-मोटा धंधा करना चाहता है उनको इमदाद देने के लिए, उनको कर्जा देने के लिए योजनायेँ चलाते हैं ताकि वे बैंकों से कर्जा वेकल अपना काम चला सकों और वह साह हारों के चुनंल से बच सकें। मैं मंत्री महोदय से यह जानता चाहता हूं कि जो बैंकों का यह मक्तद था, जिस मकसद के लिए नेशनलाइज्ड बैंक लोन देने का प्रबन्ध करते हैं उसका क्या पूरी तरह से पालन होता है ? जिन लोगों को मदद के लिए कर्जा देने को बात होतो है क्या वह पूरा हो रहा है ? हाल हा में अखबारों में यह बात म्राई है कि रिजर्व बैं के ने यह कंडाशन रखी है कि 5 हजार से कम जो कर्जा दिया जाएगा, उसके लिए किसो प्रापर्टी को मोर्टगेज रखने की जरूरत नहीं है । लेकिन इसके बावजूद भी जो फील्ड स्टाफ है बैंकों का वह किसानों ग्रीर जो छोटे-छोटे काम करने वाले मजदूर हैं या ग्राटिजन हैं, कारोगर हैं, उनसे जर्बदस्ती करते हैं कि वह कोई प्रापर्टी मोर्टगेज करें । जिनके पास कोई प्रापर्टी नहीं है इतसे वह लोन नहीं ले मक्ता है। यह रिजर्व बैंक के जो इन्स्ट्रक्शन हैं , उनके बावजूद हो रहा है, इन्स्ट्रक्शंस फालो नहीं हो रहे हैं स्रोर ऐसा किया जा रहा है।

[श्रो बी० सत्यनारामण रेड्डी]

इसलिए में जानना चाहता हूं कि इसके बारे में सरकार ने क्या कदम उठाए हैं ताकि ऐसी चीजें रोकी जा सकें।

दूसरी बात यह है कि जो कर्जा बैंक देते हैं उस कर्ज को लेने के लिए किसानों को बैंकों में जाना पड़ता है ग्रीर लोन मंजूर होने के बाद भी उनको कई बार बैंक का चक्कर लगाना पड़ता है ग्रौर जितना अमाउन्ट उनको लोन में मिलता है, चार हजार, पांच हजार, उसका ग्रावा **ग्राने-जाने** में ही खर्च हो जाता है, बीच के आदिमियों को देने में खर्च हो जाता है और उनके हाथ में आबा पैता ही श्राता है। तो मैं जानना जाहता हूं कि क्या सरकार ने इसको रोजने के बारे में कोई तजबीज को है ताि इन लोगों को फौरन पैना मिल जाये। मैं चाहता हूं कि मंत्री महोदय इन बातों की सफाई करें।

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभापति महोदय, गोस्वामी और जनदीश प्रसाद मायुर जी ने जो बातें कहीं हैं मैं उनमे दो बातें जोड़ना चाहता हूं । उनकी बातों से मैं मुत्तफ़िक हूं मैं उनको दोहराना नहीं चाहता हूं। मैं वैसे किसी की नीयत पर शक नहीं करता हूं। मैं किसी के काम करने के ढंग से, कैसे वह काम करता है, उसी से निष्कर्ष निकाला करता है। श्रापको याद होगा पिछले ही सन्न में, क्योंकि अमूमन तो लोग ग्रीबी की रेखा के नीचे हैं, ज्यादा तादाद में हैं, देहातों में रहते . हैं, देहातों के लिये ग्रापने ग्रामीण बैंक भी बनाये हैं, तो क्या सरकार के दिमाग में यह बात नहीं ग्राई थीं? यह इनके बाप दादा का पैसा नहीं है, सरनारी ख_{जा}ना है ग्रौर वह भी बैंकों में पैसा

छोटे-मोटे ग्रादमी जो बचत करते हैं उनके द्वारा जना होता है तो सरकार को इतके बारे में इनना निर्मन नहीं होना चाहिये। क्या यह सहो नहीं होता, अच्छा नहीं होता कि उन ग्रामीय बैंकों के जिरबें से ही ग्राप यह कर्जा बंटवाते? यह मेरा एक प्रका है।

दूसरा रहा शहरों का सवान। नीचे वाले स्रादमी बेरोजगार हैं, बिना धन्धे के हैं, उनको स्राप ऊपर उठाना चाहते हैं, चाहे कहते रहिये लेकिन लोग गरीबा की रेखा से उत्तर नहीं उठे हैं बिलिक हर साल बढ़े हैं। बनिस्वत इसके कि ग्राप उनको नजद देते एक चनार का काम करता है उतको श्राप चनारगिरी में काम श्राने वाले ग्राजार दे देते, जो लोहारगिरा का काम करता है उसको लोहारगिरी के स्रौतार देते, ं श्राप हाय ग्रौर दस्तनारी का कान करने वालों को उठाना चाहते हैं तो स्रापने उनको नकद देने के बजाय जो उनके धन्धे के ग्रौजार या उपकरण हैं वे नहीं दिये हैं ? जो ्जित पेशे से जुड़ा हुआ है उसको उप-करण दिये जाने चाहिये थे, मान लीजिये कोई धोबी है तो उसको भी उसके पेशे के अनुसार ग्रीनार वर्गरह दे सकते थे। पहले जब बैंक निजी क्षेत्र में थे तो आप मालिकों से रिश्वत ले कर के चुनाव में पैसा देतें थे, अब तो सरकार के पैसे हैं जो चाहे जिसे पकड़ कर ग्राप दे दें। तो मैं यह जानना चाहता हूं कि एक तो अपने ग्रामीण बैंकों के जरिये पैसा क्यों नहीं बंटवाया ग्रीर पैसे के बजाय जो जिस पेशे से जुड़ा है उसके काम आने वाले भौजार या उपनरण क्यों नहीं दिये गये तब तो उसके बाद ग्रापके पासा गारंटी भी रहती। इन दो सवालों का जबाब मैं चाहता हूं।

SHRI MURLIDHAR CHANDRA-KANT RHANDARE (Maharashtra): Mr. Deputy Chairm in, I can appreciate the agitation of the non. Members of the opposition on this point Whenever the Government takes any dynamic positive steps for the implementation of various welfare measures for those belonging to the weaker sections of the society, the ethos of those measures is really not appreciated by the opposition. In fact, it is a matt r of great regret that all along they have not been appreciating the very useful worl which has been done by fixing the priorities under the 20-point Part cularly, programme. about the lending policy I rie here with a bit of pride because I have done a lot litigation. I remember, prior to 1969 when it was impossible for a common man to get any loan from the bank. He had to provide three si reties which he could not torovide and he had to be very friendly with a director or somebody else connected with the bank-which he could not be placed a he was. With the changed lending policy you can see on the streets, on the roads of Delhi, even an autorickshaw owner putting with great pride 'Bitoo di gaddi', that means, even a small mar can own it. I think this is a great tribute to the Government. Mass loan disbursement programme is in tune and, in fact, the origin of this programme is as old as 1972. One thing which happens is, whatever benefit the Government announces it has not reached the people for whom it is meant. the first time every body has been asked those consumers who can to identify avail of this mass loan scheme because only Rs. 3000 is given and I think it is a hundred people -at least that is the case in Bombay-per branch and every branch has at least 15 to 20 thousand account holders. So if the Opposition feels that by giving it to hundred people out of 15,000, we are soing to get some votes they are utterly mistaken. I do not think that a very negative propaganda of this nature against a very dynamic and effective step is warranted in this case.

In this particular thing, I must congratulate particularly the hon Minister, Mr. Poojary, for the very dynamic steps he has taken

Members of Opposition have referred to certain newspaper articles to But have they suit their convenience. seen what has appeared in the Kerala press where similar disbursements were and Malavalam Manorama has praised it? Therefore don't merely juote the newspapers which suit your purpose. I think time has come to realise, what is lacking in our country is the consciousness of the people to get their rights, to get the benefits which are earmarked for them. That is the purpose of this mass distribution of loans-of making the people conscious, people get to know that these are the benefits earmarked for them. But the defect has been that land reforms, for example, have been there but the poor tillers have not been conscious of their right, under these land reforms. In view of this, may I ask the hon, Minister as to whether he is taking further steps to bridge the gap of about 6 per cent as per guidelines? And apart from that, has he also a plan of having more and more mass distributions so that adequate propaganda is made and people are made conscious and they get the benefits that are earmarked for them?

SHRI ARABINDA GHOSH (We! Bengal): Sir, while initiating the Calling Attention Motion, Shri Dinesh Goswami has prossed some arguments. I endorse those arguments,

Further, I want to draw your attention as to what are the guidelines of this mass loaning scheme. Who will be selected as beneficiaries of this scheme? Minister's statement there are no such facts or any gudelines presented to us by hin1. This is the main defect of this scheme and this gives rise to a sort of apprehension that some sort of political motivation is behind this. Only some selected people can get the loan ruling party has talked of democratisation and taking all shades of opinion from all corners of the country. Actually this loaning scheme is a misnomer opinion. There was a function recently on the 4th of January perhaps—in-Red Fort in connection with the mass loan scheme and there was a lot of propaganda by a particular party. I do not object that every Member of Parliament or MLA has got the right to recommend

[Shri Arabinda Ghosh]

this toan for weaker sections. But in the name of weaker sections, some sort of motivation is very clear to our mind. We in West Bengal—i.e., the Left Front Gov ernment-introduced unemployment allowance. Then, from the. Treasury Benches somebody scolded and criticised it like anything, saying that a dole was being given to people who were not working to specially CPM workers. I think this is really a dole—a political dole-to a particular weaker section to manoeuvre them in the coming elections. It is clear from the statement and also published from the newspapers which this sort of things. I do not know why when the figure of registered unemployed youth in the Employment Exchanges is surpassing three crores and when there is so much underemployment in the rural sector including unemployment, people whose names are not being registered in the Employment Exchanges and whose figure is three to four crores, particularly when the unemployment problem is so acute—there is no guideline to select benficiaries from this sector on this score. My suggestion is that if this money can be diverted to the States which are in need of money for rural development, they can properly utilise this money for the betterment of the rural sector Otherwise this will create political confusion among the people and it will strengthen the hands of the ruling party in the coming election year. The General Budget and the Railway Budget-everything-is like that. Such is their intention and this sort of loan will further aggravate the situation because it is not mean for the weaker sector but for the sector which is politically motivated to have these loans in the name of benefiting the weaker sectors.

श्री रामेश्वर सिंह (उत्तर प्रदेश):
उपसमापति जी, दिनेश गोस्त्रामी जी
ने जो मास लोन की बात की हैं, मैं
नहीं समझता कि सरकार का इरादा
क्या है। पर मैं ग्रमी देख रहा था कि
योजना भ्रायीम ने भी इस पर भ्रापति
नी है. दैंक के ऐसोमिएशन की कई मंस्ताओं

ने भी इस पर भ्रापित्त की है कि इस तरह की युद्धेजना चला करके सरकार देश में क्या करना चाहती है?

मुझे ऐसा लगता है कि सरकार को यह ग्रहसास हो गया है कि इनका पतन होने वाला है, इनिलये भारत का खजाना खाली कर दो ताकि ग्राने वाली सरकार . . . (अथवधान)

श्रोमती उषा मत्होता (हिमाचल प्रदेश): खनाना ग्राप खाली कर गये . . (ध्यवधान) सोना बेच करके खा गए . . (ध्यवधान) यह हमारो पालिसो नहीं है कि खनाना . . (ध्यवधान) पहले भरा हुना था, खाला किना ग्राप लोगों ने . . (ध्यवधान)

श्री रामेश्वर सिंह : यह इतेकात कैम्पेत . . . (व्यवधान)

डाः भाई महावीर (मध्य प्रदेश) : भ्रापने तो जंगत हा हटश हिने हिनाचन प्रदेश में सारे . . . (ब्यवधान)

श्रीमती उथा मल्होत्रा: जंगल आपके लोगों ने भी कटनाये हैं।

तब भारती सरहार . . .(ब्यवधान) वह चीफ निनिस्टर से पूछिये प्रवने । वह भी उसमें भागीदार था।

डा॰ **माई महावीर: ्**चीफ मिनिस्टर का बेटा कितता था? ... (व्यवधान)

थी उपसभापति ग्रंब छोड़िये इस बात को।

डा॰ माई महाबीर : ग्राप खुड़वाइये, तब ना।... (व्ययधान)

भी उपसभापति : ग्राप पुछिये।

श्री रामेश्वर सिंह : मैं पूछ रहा हूं, लेकिन पूछने हहां दे रहे हैं।

इन लोगों के परेशानी है। इनको परा है कि मैं थंड़ी सीबो चाल चलना , पसंद करता हूं।.. (व्यवधान)

श्रोमती उषा मल्होता: मैं भी बोलना चाहती हूं।

श्री रामेश्वर सिंहः मैं सीबी चाल चलता हूं ग्रीर सीबो बात करता हूं। मैं सुना रहा हूं कि भग्रत सरकार का कैंबि-नेट मंत्री क्या कर्ता है इन ऋग कें बारे में।

राव बीरेन्द्र गिंह, कृषि मंत्री, ने इसे सार्वजनिक तौर पर स्वीकार किया है कि ग्राम ग्रादमी के लए रिज्वत के बिना ऋण पाना, या कार करना कठिन है।

यह हम नही कह रहे हैं, उषा मल्होत्रा जी। स्राप स्रपने मंत्री से पृष्टिये। ... (व्यवधान) नब भारत सरकार का मंत्री स्वीकार करता है...(व्यवधान) यह हमारा अहित नहीं कर रही है, अपना म्रहित कर रही हैं ग्रीर यह जितना हो इस तरह से बोलेगी, उतना ही उनका विनाश होगा। यह बचने वाुली नहीं हैं। मैं केवल दो-तीन सवाल पूछना चाहता हुं कि आप जिस कुर्ति पर बैठ कर दिल्ली में यह लोन बांट एहे थे, क्या यह सही है कि यह कुर्सी जे लगी थी उसके नीचे ·ग्रापर्काः कूर्सी थी, उसके बराबर ग्रापकी कुर्सी नहीं थीं ? भौर एक ऐसे म्रादमी के द्वारा बंटवाया गया जिसको न तो प्लानिंग से मतलब है, न भारत के खजाने से मतलब है। उसको मतलव है बोट ्. से, लेकिन उनको होट मिलने वाला नहीं है। 🤲

श्री उपसमापति : वोट का सवाल लनहीं है। श्री रामेश्वर सिंह : 800 से ऊपर संसद् सदस्य हैं राज्य सभा-लोक सभा के मिला कर । मैं राज्य सभा को* डाल देता हूं।

श्री उपसभापति : यह नहीं कर सकते कुपा कर के ऐसे शब्द का प्रयोग मत करिए, I Do not write this word.

श्री रामेश्वर सिंह : उनकी कोई कांस्टीटुएंसी नहीं होती, उनको उस केटेंगरी से ग्रलग रखता हूं। लोक सभा में 554 सदस्य हैं। क्या वित्त मंत्री बतायेंगे कि कौन सी ऐसी परिस्थिति है या कौन सी ऐसी मजबूरी है कि एक ही संसद्-सदस्य के इलाके में, ग्रमेठी ग्रौर रायबरेली में—सारे देश में जितने संमद्-सदस्य हैं उनकी लिस्ट उठा कर देख लीजिए—जितना ऋण दिया जा रहा है, जितना पैसा खर्च किया जा रहा है, जितना पैसा खर्च किया जा रहा है (ख्यवधान) में नाम किसी का नहीं ले रहा हूं। (ख्यवधान)

श्रीमती उषा भत्होता . . . पणाव में सुना, हरियाणा में सुना . . (ध्यवधान)

भी रामेश्वर सिंह : वया यह सहा नहीं है . . . (ध्यवधान)

SHRIMATI MONIKA DAS (Karnataka): Sir, you should not allow this. (Interruptions)

SHRIMATI USHA MALHOTRA: You cannot be omnipresent.

SHRI A. G. KULKARNI: What my hon, friend is mentioning is that through the hand of some Member of Parliament, bank loans were given. What is the fault and offence in taking his name? That is, Mr. Rajiv Gandhi himself. Why should we not take his name? Why should Shrimati Usha Malhotra object to it?

MR. DEPUTY CHAIRMAN: Do not take his name. That is the convention.

^{*}Not recorded.

SHRI A. G. KULKARNI (Maharashtra): Sir, this is not a party work. He has all along been arguing in defence of the mass loan scheme. (Interruptions) Some Jagdish Tytler or this man or that man's name comes in What can you do about it?

MR. DEPUTY CHAIRMAN: What can be done, you do not ask me.

SHRI A. G. KULKARNI: Why not ask you?

MR. DEPUTY CHAIRMAN: Your purpose is to oppose it. (Interruptions)

SHRI A. G. KULKARNI: Sir, I am requesting you... (Interruptions)

MR. DEPUTY CHAIRMAN: The Cabinet is there. They are doing the administrative job. (Interruptions) Mr. Kulkami, please take your seat. I will not allow. Your party Member has spoken. Another Member is there in the question. You cannot be the third man.

SHRI A. G. KULKARNI: I am only supporting him....

MR. DEPUTY CHAIRMAN: You cannot do it.

SHRI A. G. KULKARNI: ... oecause it is very necessary. These people are so much emotionally worked up in the name of their party Members.

MR. DEPUTY CHAIRMAN: Do not record anything. (Interruptions) Kindly take your seat.

SHRI A. G. KULKARNI:*

SHRIMATI MONIKA DAS: When the person is not here, how can he take his name? How can Mr. Kulkarni take his name?

श्री रामेश्वर सिंह : श्राप हमारी मदद करिए ।

श्री उपसभापति: श्राप सवाल पूछिए। श्राप को बुला कर सदन का सारा समय नष्ट हो जाता हैं। कुछ नयी बात श्राप नहीं कर रहे हैं। सवाल पूछिए। श्री रामेश्वर सिंह: ठीक है, मैं उन बातों को छोड़ता हूं ग्रीर श्रव इन बातों को लेता हूं, क्या यह सही नहीं है, वित्त मंत्री जी, कि इन्हीं भ्रष्टाचारों के विरोध में ग्रीर इसी दुरुपयोग के विरोध में कांग्रेस पार्टी के संसद्-सदस्य मध्य प्रदेश के शिवकुमार सिंह ने इस्ताक नहीं दिया है? (व्यवधान)

SHRI SYED SIBTEY RAZI (Uttar Pradesh): Again, Sir, he is taking names of persons who are not in the House. (Interruptions) You cannot take the name of anybody who is not a Member of this House.

श्री जगवस्वी प्रसाद साथुर : श्रगर एलीगेशन लगाते हैं तो नाम न लें लेकिन एक मैंटर श्राफ फैक्ट बात है तो उसमें किसी का नाम लेने में क्या है। वह कोई मेरे या उनके पित तो हैं नहीं जो हमें उनका नाम नहीं लेना चाहिए। महिलाएं ^ हीं अपने पित का नाम नहीं लेतीं। लेकिन एक मैंटर श्राफ फैक्ट बात है उसमें क्या है नाम लेने में। ... (व्यवधान)

श्री बुद्ध प्रियमौर्य (स्रांध्र प्रदेश) : श्री स्रटल बिहारी वाजपेयी ने गरीबों को धन देने के लिए जो मीटिंग बुलाई गयी थी उसमें हिस्सा नहीं लिया। क्यों ? (ब्यवधान)

ं श्री जगदीश प्रताद साथुरः ग्रटल बिहारी वाजपेयी को नहीं बुलाया गया। यह बात बिल्कुल गलत है। वाजपेयी जी के पास कब लेटर गया ग्रीर कब उन को बुलाया गया?

SHRI BUDDHA PRIYA MAURYA: He was invited but he never attended. You are least interested in the welfare of the people. He was invited but he never attended, I say definitely.

MR. DEPUTY CHAIRMAN: I request Members to resume their seats.

^{*}Not recorded.

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जगनाथराव जोशी 🖁 : मैं भी दिल्ली से ही स्नाता हूं। मुझे किसी ने नहीं ब्लाया । (व्यवधान)

श्री बुद्ध श्रिय मौर्य: श्राप राज्य^न सभा के मेम्बर हैं। शोक सभा के सदस्यों को बुलाया गया था। भ्रटल जी बुलाए गये थे। लेकिन उन्होंने मीटिंग ग्रटेंड नहीं की। GHA SHYAMBHAI SHRI (Gujarat): Whether Mr. Vajpayee invited or not, the Minister can say. How can Mr. Maurya say about it?

MURLIDHAR CHANDRA-SHRI KANT BHANDARE: Two hon. Members have objected to a name being mentioned in this House. They are within their right when they take objection. But the manner in which the hon. Member, Mr. Mathur has ridiculed them....

श्री रामेश्वर सिंह : ग्राप हम को भी कैसे वंचित कर सकते है। मेरा भी राइट है।

MUPLIDHAR CHANDRA-- SHRI KANT BHANDARE: The which the bachelor Member hon, Jagdish Prasad Mathur....

SHRIMATI USHA MALHOTRA: How do you know, he is a bachelor?

MR. DEPUT' CHAIRMAN: It is none of the business of the House to know whether he is a bachelor or not.

SHRI MUE LIDHAR CHANDRA-KANT BHANDARE: I can assure that the hon. Member does not claim be husband of any lady.

The way which he has made a reference is objectionable, and that should be expunged from the record.

श्री जगदोश प्रसाद माथर : मैंने कहा कि मेरे होई पित थोड़े ही हैं जो मैं उन का नाम न लूं।

श्री बुद्ध प्रिय मौर्य: ग्राप उन को सुन रहे हैं तो मुझे भी मुन लें।

ंश्रीलाल कृष्ण ग्राडवाणी: मैं प्रो-सीजर की बात उटा रहा हूं कि इस सदन में दूसरे सदन के सदस्य का नाम ले सकते हैं या नहीं । मेरा कहना है कि नाम लेने में कोई ग्रापत्ति नहीं है लेकिन उन पर ग्रारोप नहीं लगा सकते।

श्री उपक्षभापति: ग्रारोप लगाते हए नाम नहीं ले सकते।

श्री लालकृष्ण श्राडवानी: यहां पर आरोप लगाया गंजा वाजपेयो जी पर जो गलत था । धारोप लगाने के निए यह सदन नहीं है । प्रगर मैटर ग्राफ फीक्ट की कोई बात कहते हैं तो ठी ह है । मैं जनरल संकेटरो हं बी०जेज्यो० का, अगर कोई उन हाउन में क**हे** कि बो०जे०पी० के जनरन मैकेटरों ने फलानी बात कही तो वह कह सकता है, लेकिन वह स्रारोप नहीं लगा सहा। फैक्कुअल बात कहें तो उसमें कोई आपात नहीं है । जो यहां पर सदन में कहा गया, जो चीज अबबारों में छरी है कि कांग्रेस पार्टी के जनरल सैकेट्री राजाव गांधों ने लोन डिस्पर्स िये तो वह मैटर श्राफ फैंक्ट है, यह गलता नहीं है, यह आरोप नहीं लगाया गया है । हम मितिस्टर से सवाल पूछे रहे हैं कि राजाव मांधो ने लोन डिस्पर्स किया या नहीं ? लेकिन यहां पर आरोप लगाया गरा कि वाजपेयो को ब्लाया गया फिर भी वह नहीं आए । इसलिए उन्होंने सम्ब्टोतरण दिशा है कि उन्हें नहीं बुलाया नया ।

श्री बुद्ध प्रिथ मौर्य जनसमापति जो, माननीय आडबाणी जो ने नो कहा है कि स्टेटमेंट आफ फैंक्ट में कोई आपत्ति [श्री बुद्धाप्रय मौर्य]

नहीं होनी चाहिए। निश्चितपूर्वं में मानता हू कि, लेकिन कोई भी म्रारोप नहीं लगाया जा सकता सदन में किसी भी माननीय सदस्य के खिलाफ। यहां पर अरोप लगाया गया, लेकिन उसमें माडवाणी जा ने एक भी शब्द नहो कह। लेकिन ग्राडवाणी जी ने कहा है कि स्टेमेंट ग्राफ फैक्ट करने में कोई ऐतराज नहीं हैं। मैंने स्टेटमेंट ग्राफ फेक्ट कहा है कि उस सदन के माननीय सदस्य ग्रटल बिहारी वाजपेयी को गरीबों को पैसा बांटने के लिए 20 सूत्री कार्यक्रम के लिए बुलाया गया। यह स्टेटमेंट ग्राफ फैक्ट है। ... (व्यवधान)

श्री उपसभापति : वह उन्होंने डिनाई कर दिया । ... (व्यवधान)

श्री बुद्ध प्रिय मौर्य: अटल बिहारी वाजपेयी को बुलाया गया, लेकिन अटल जी उसमें शामिल नहीं हुए । यह स्टेटमेंट आफ फैक्ट है । . . . (स्यवधान)

डा० भाई महाबोर : श्रटल जी गरीबों को पैसा बाटने में कोई दिलचस्पी नहीं है, यह आरोप नहीं है तो क्या है ? ... (ब्यवधान)

SHRI LAL K. ADVANI: This should be expunged on the same grounds. You cannot make an allegation against a Member of the other House. It is baseless. (Interruptions)

MR. DEPUTY CHAIRMAN: Rule 238A is quite clear. It says:

"No allegation of a defamatory or incriminatory nature shall be made by a Member against any other member or a member of the House...."

SHRI A. G. KULKARNI: Please tell me when I have made that I only mentioned the name of Mr. Rajiv Gandhi who was the President. Is it an allegation? Why Mrs. Usha Malhotra should be so much provoked, I do not understand.

MR. DEPUTY CHAIRMAN: Now the matter is over. (Interruptions)

SHRI A. G. KULKARNI: She is easily provoked unnecessarily. Don't get provoked.

SHRI DINESH GOSWAMI: Sir, I think we are going away from the Calling Attention. I have raised certain questions and I would be happy if the Minister would reply to them. (Interuptions)

MR. DEPUTY CHAIRMAN: While putting the questions, the Members should restrain themselves. If you are going to make a political type of question or speech, naturally there is so much "hulla gulla". If you put a question on facts, nobody can object. That is the difficulty.

SHRI A. G. KULKARNI: Is it a fault to mention who was the President of the meeting?

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, we can follow what you have said.

SHRI A. G. KULKARNI: What is wrong if I say that Mr. Rajiv Gandhi presided? And she is provoked unnecessarily. (Interruptions)

श्रीमती ऊषा मलहोता : श्रीनान्, मेरा नाम ये ले चुके हैं। मैं भी इस पर कहना चाहती हूं। मिस्टर कुलकर्णी ने कहा कि फैक्चुअल पोजिशन स्टेट करने में कोई हर्ज नहीं हैं। आडवाणी जी ने भी यही कहा, मैं भी यही मानाें हूं। यह स्टेटमेंट आफ फैक्टर कर दिया तो में इनके साथ थी। लेकिन इन्होंने जो आरोप लगाने की कोशिश को। ऐसे फंक्शनों में मुझे भी बुलाया जाता है, और उनको नहीं बुलाया गया तो हमारा कसूर नहीं है। तो क्या हम जिनता से पूछेगें कि

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उनको क्यों नहीं बुलाते ? यह उनको पूछना चाहिए ।

श्री उपसभापति : ग्राप क्यों परेशान हैं, वह मिनिस्टर जदाव देगें।

श्रीमती उषा मल्होता : हमको जब कभी बुलाया जाता है तो हम जाते हैं। हमने भी दाम किया । यह जो श्रारोप लगा रहे हैं यह सरासर गलत हैं। (व्यवधान)

श्री उपसभापति : द्यारोप नहीं लगा रहे हैं।

श्री लाल हुच्य ग्राडवाणी : सरकार पर हारोप वर वर है।

श्री रामेश्वर सिंह : बंधुग्रा मङ्बूरों का सदाल भी इस देश में चल रहा है पैरी के शमाद में(व्यवधान)

श्री उपसभापति : दृःस द्याप मह बोलिये । नहीं तो ऐसे ही समय बर्वाद हो आयेगा । थोड़ो रामेश्वर सिंह जी की तद सुद लोजीए ।

श्री रामेश्वर सिंह : इतको मेरी बात सुननी चाहिए ।

श्री हरि सिंह नलवा (हरियाणा): इनको एलाऊ मत कीजिए। । (व्यवधान)

श्री. उपसभापति : ग्राप फिर क्यों खडे हो गये।

श्री रामेशार सिंह : मुझको एलाउ (व्यवधान) करना पड़ेगा

श्री सैयद रिब्ते रजी : जिसकी लाटी: उसकी भैंस नहीं चलेगी । पालियामेंटरी इंस्टीट्यूशन है । लाठी लेकर द्राए एलाऊ नहीं लरा लेंगे । (व्यवधान)

सिंह : मैं रामेश्दर पा रहा (Interruption by Shrimati Monika Das)

श्री उपसभापति : ग्रगर ग्राप लोग क्रपा वरके पांच सितट रामेश्वर सिंह की 1893 R.S.-9

वाह सुन लें तो दाने चला जाए। (व्यवधान) अगर आए एक शब्द सहेंनें तो वे दह शब्द सहेंगे । इससे फायदा क्या है । द्याप द्वाप करहे धैर्य रखिये। धाप रातारूढ़ दल में हैं । उनके धारोप श्रापको स्तने पड़ेंगें। (व्यवधान)

(Interruption by Shrimati Monika Das) Mrs. Monika Das, I am sorry to say, you go on disturbing. Why don't you please listen to him for a minute?

श्री लाल कृष्ण ग्राडवाणी : ट्यामा पहिलाओं को इप प्रजार ने डाटें नहीं।

श्रो उरप्रभागी: : मैं निनी को डांटना महीं । (ब्यबधान)

श्रो रामेश्वर सिंह : मैं राष्ट्र ता ध्यान दिलाये के लिए खड़ा हुआ हूं। यह कोई पाम्ची सवाल नहीं है। इससे देश को सारी अर्थ-अर्थ्या चरमस गई है। देश में भ्रज्यादार शहती चरम सीमा पर पहुंच गया है । पुतारी जी शाप नेबीनेट मंत्री नहीं हैं । जात स्टेंट सिनिस्टर हैं । (व्यवधान)

श्रो उपसभापति : र:गर 3,177 सनाल पुछिए ।

श्री रामेश्वर सिंह : मैं चाहरा हूं कि ग्राप केबीनेट के मंत्री वनें। (व्यवधान)

श्री उपसभापति : इताः क्यों वार-वार उठते हैं । इसको एस कदम तो बढ़ने दीकिए । द्राप एक कदस भी सदत को चलने देना नहा चाहते । अगर इस तरह से चया। रहा तो ऐसे हो सदन का समय वर्वाद हो जाएगा। ग्रापर गाप बोलते रहे तो मैं इनको बैठा नहीं पाऊंगा। रामेश्वर हिंह जी को बोलने दोजिए। (व्यवधान) बीच में बोलने का प्रयास मह दरिये ।

श्री रामेश्वर सिंह : उपसभापित महोदय, हपारो दिली ब्हाहिण है कि ग्राप केविनेट मितिस्टर बनें क्योंकि तभी शहसास होगा ग्रौर दहो बात बोलेंगे जो ग्राज राद बीरेन्द्र सिंह

[श्रो रामेश्वर सिंह]

जी बोलते हैं। मैं आपका इज्जत करता हूं। मैं एक ही इससे चितित नहीं हूं सारा राष्ट्र चितित है। यह जो रुखा बांटा जा रहा है इस रुपए का परिगाम क्या हा रहा है ? यह रुपया ऐसे लोगों का दिया जा रहा है जिनको न टेक्नाकल ज्ञान है, न वैज्ञानिक ज्ञान है, न खेती का ज्ञान है, न खेती में काई योगदान है । यह अनाप-शनाव रुपया बाटा जा रहा है। मेरो यह मांग है कि जिनको टेक्नोकल ज्ञान है, जिन्होंने अई टा आई से पास कर रबा है उनका आप यह पैसा दें ताकि वे कोई एक छोटो सो मराति लगा सकें श्रीर काई काम कर सकें। श्रभो मैं पढ़ रहा था कि एक आदमी ने पान का दुकान 240 रुपए में शुरू का ... (व्यवधान) 240 रुपए उसने पान का दुकान में लगाए भ्रौर पांच हजार रुपए कमा कर बैंक में द रहा है। ग्रीर ग्राप पांच हनार रुगए कर्ज के रूप में दे रहे हैं। ग्राप यह रूपया किसी गरीब को दें जिससे वह छोटा-मोटा धंवा श्रुक कर सके।

श्रा उपक्षभापति : दूसरी वात लोजिए ।

श्रो रास स्वर सिंह : बहुत से उद्योग मर रहे हैं लेकिन आप यह पैसा दे रहे हैं ऐसे लोगों का जिनके पास पहले हो। पैसा बहुत है। इस सदन का हा राय नहीं है बल्कि देश भर मे लोगों का यह राय है कि यह पैसा केवल इनेक्शन फंड के लिए दिया जा रहा है। दूसरो बात मैं यह कहना चाहना हूं कि गरोब वर्ग को यह पैसा मिते । मैं यह चाहता हूं कि बेरोजगार लोगों का पैसा मिले।

(व्यवधान) इनका इलाज क्या है ?

1 P. M.

श्री उक्समापति : ग्राप पृष्ठिए ।

श्रो रामेश्वर सिंह : उपसभापति महोदय, मैं चाहुता हूं, मैं उन लोगों में से हूं, मैंने

दिया था कि वेरोजगारों को काम दो या बेरोजगारी का भत्ता दो । इसकै लिए मैंने जेल की सजा भी काटी । मेरी मान्यता है, कल्पनाथ राय यहां बैठे हुए हैं, वह मेरे छोटे भाई के बराबर हैं, ये भो इस नारे का मानते हैं कि बेकारों को काम दो या उन्हें बेकारी का भता दो। स्राप इसको शुरू करें और इस देश में जो 4 करोड़, 3 करोड़, 50 लाख वेकार लोग हैं उनको 50 रुपए पर मंथ दें । इसका ननीजा यह होगा कि जो चोरबाजारी, डकैती श्रौर लड़ाइयां ये कर रहे हैं, पढ़े-लिखे, एम० ए० पास लड़के ये काम करते है वह नहीं करेंगे। उपसभापति महोदय, श्राप भो उस इलाक से आते हैं जिस इलाके से मैं आता हूं। हम लोग उस गरीब इलाक से आते है जहां कि पुत्रर क्लास लोगों की सेना, गरीबों की सेना, दबे हुए लोगों की सेना वढ़ रही है। स्रापने रिक्षा वालों के लिए स्कोम चलाई । मैं पूछना चाहता हूं कि क्या यह स्कीम फेल नहीं हुई ? इससे क्या इन गरीब लोगों का भला हुम्रा ? मैं कहना चाहता हूं म्रगर आपमें ईमानदारो है और आप चाहते है कि देश का भला हो तो ग्राप इसको कैंसिल करिए ग्रौर वेरोजगारों को भत्ता देने को योजना चलायें ।

श्रो उपसभापति : ठीक है । ग्रब ग्राप समाप्त करिए।

श्रो रामेश्वर सिंह: उपसभापति महौदय मैं दो मिनट का समय लुंगा इससे एक मिनट भो ज्यादा नही लूगा।

उपसभापति महोदय, ऋगर ऋापको सचमुच देश म गरीबी मिटानी है, अगर आप चाहते है कि सचमुच में वेरोजगार लड़क-लड़िकयों को काम लिले तो इसके लिए कुछ ठोस काम करना होगा । इन एम० ए० पास लड़के-लड़कियों . . .

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श्री उपसभापति : यह सवाल ग्रापने पूछ लिया, दोहराइये नहीं ।

श्री रामेश्वर सिंह : जो भी हो उनके लिए रोजगार के अवसर आप उपलब्ध करायें। अगर उनको नौकरा नहा मिलेगी तो मैंने कहा वे टर रास्ते की तरफ जायेंगे। इसके विए आप उन लोगों की एक फोर्स. पलटन जना दें नाकि वे जमीन भी तोडे. पहाड भी तोडें, सडक भी तोडें, सब तरह के वे काम करें श्रीर यह पैसा जो श्रापका व्यर्थ जा रहा है, जिसमें करप्सन की निदयां वह रही है उसका अच्छा उपयोग होगा। इस देश में गांधी जो का जो युग था वह त्याग ग्रौर तपस्या का युग था। पंडित जवाहरलाल नेहरू का युग भोग-विलासिता का यग था और श्रीमती इंटिया गांधी का यग भ्रष्टाचार त्तथा बेईमानी क' एग है । राजीव गांधी को प्रधानमंत्री वन से के लिए ... (व्यवधान)...

श्री उपस्थापित : श्रव श्रापकी बात खत्म हो गई। श्राप बैठ जाइए।...(व्यवधान)... रामेश्वर सिंह जा, श्रापने 2 मिनट कहा था, दो मिनट का ममय समाप्त हो गया ... (व्यवधान) ... श्राप बैठ जाइए। राज-नैतिक स्तीच में सहन को समय बरबाद करते है ... (व्यवधान) ...

SHRI SURESH KALMADI (Maharashtra): Mr. Deputy Chairman, Sir, on 15th August, Mrs. Indira Gandhi..... (Interruptions)

श्रीमती मोनिका दास : आप गरोब लोगों के लिए क्या कन्ट्रोब्यूशन दे रहे हैं ... (ब्यवधान) ...

SHRI SURESH KALMADI: Sir, the Opposition cannot be accused of being unchivalrous because you have allowed the lady Members to speak. (Interruptions)

श्री सुशील चन्द महन्त (हिरियाणा) : इस सदन को मर्थादा भंग हो रही है, श्रापके सामने हो रही है। ये दो मैम्बर साहेबान इस तरीके से बोलने हैं, एक दूसरे से एकास दो हाऊस बोलते हैं। इससे क्या फायदा है एड्रेम मस्ट बी धा दी चेयर। श्राप्त में बात नहीं कर सकते हैं। (व्यवधान)

श्रीमतो मोनिका दास : हमारी मर्जी है जिसको चाहे प्राइम मिनिस्टर वनावें। (च्यवधान)

श्री सुशील चन्द महन्त : आपके मामने हो रहा है।

SHRI SURESH KALMADI: I have been chivalrous. I did not start it off.

Sir, Mrs. Indira Gandhi announced a very populous, election-oriented scheme for a crash programme of unemployment on the 15th August at the Red Fort. Actually, the whole scheme was still-born because at that time, the Parliament was in session and it was not announced in Parliament; it was announced there. So, the whole scheme has gone wrong right from the way it was announced. Of course, it has given widespread employment not to the poor, not to the farmers or the educated unemployed, but it has given employment to a new breed of political parasites and touts whom we have seen during the last four years and who are acting as commission agents. The whole scheme stinks of corruption. Not only there is commission for touts, there is commission for the bank form which has to be got from the District industries centres, there is commission for forwarding it to the bank, and there is commission for final granting of the loan. What is left for the poor man? Anyway, the privileged have got their loans, the workers have got it, the relations and friends of the ruling party have got it. The entire family-Ram Lal, Mohan Lal, Kishore Lal and Bhajan Lal-the whole family has been given if they belonged to the ruling

[Shri Suresh Kalmadi]

party. In fact, this is Congress (I) selfemployment scheme. No guarantor is required to sign this thing, but only the right political connections who could phone up are required, and the loans are given there.

Sir, the Youth Congress (I) had organised a cadre-building camp at the Nehru Stadium of the Asiad fame. My information is that the workers were informed of the scheme in advance and were told to self-employ themselves. Field officers of the banks have been told to coordinate loan disbursement with the Youth Congress (I) Committees and the 20-point programme committees of the Congress (I).

Sir, I shall just read out the text of a telegram sent by the Karnataka State Unit of the Associate Banks' Officers' Association to the President. Of course, just mow, Mr. Bhandare said that we have a very dynamic Finance Minister who is implementing the scheme very well. I will just read out the telegram sent by them to the President.

MR. DEPUTY CHAIRMAN: You give the gist only.

SHRI SURESH KALMADI: This is a telegram; it cannot be so long. The telegram says:

"This protest being lodged representing strong sentiments of all Bank Officers in Karnataka (Stop) Hon'ble Dy. Minister, Finance, Janardhan Poojary inciting people against banks and bank officers using intemperate language (1) Bank officers are part of hierarchical administrative system of banks (:) They are accountable to authorities within bank (.) They can act only on basis of written orders of appropriate authorities (.) Janardhan directly orders officers to grant higher loans on pain of suspension, dismissal flogging, humiliates officers in public (.) While organisationally AICOBOO fully supports objectives behind mess loaning programmes, we must protect interests of officers (.) Officers have to function within infrastructural and administrative strainst-Acute shortage of chronic (.) Loading unbearable burden on officers without staff support results in irregularities, possible losses to banks for which officers have paid by losing jobs and social security benefits. . . Bank officers are not obliged to participate in such public meeting where Deputy Minister chooses to insult them (.) Banking Regulation Act required banking operations to take place within banking hours and at premises licensed by Reserve Bank. Announcing loan amounts and borrowers names in public offends Bank. ing Rules and oath of secrecy that bank officers are bound by We say with regret good objectives are being spiled by Minister by gene mate of fear, hostility and ' (Interruptions) "Kind note These actions would be ... "

Sir, this goes on. And, Sir, I would also like to make my last point before I put the questions. This is about the loan mela which was scheduled to be held at Bombay, in Bandra, in the Backbay grounds on 10th March Reclamation In this Backbay Reclamation we have a lot of circuses. I would like to know whether this mass loan circus is also going to be held there. I believe here there are very big demonstrations by the citizens and especially by the educated unemployed in Bombay. I understand that this mass loan scheme has been cancelled. I would like to know whether this cancellation is only for Bombay or it is being cancelled throughout the country. This clarification I would like to have from the hon. Minister. My questions to you, Sir, are, is the Government prepared to display the list of people who have taken loams on the Notice Boards of different banks; will the Government appoint a CBI inquiry in respect of people who have received the loans and see how these have been utilised; does the loan mela not infringe the provisions of the Banking Companies Regulation Act requiring banking operation to take place within the banking hours and in the premises licensed by

Reserve Hank of India; has the Government r ceived any memoranda from the All India Confederation of Bank Officers Organisation appealing to the President of India to halt 'extraconstitutional a ts' and whether there is a climate of f ar among bank officials? Sir, these are ny questions. Of course these loans which are being given to two and a half lakh people have election basis. Bu five crore unemployed are watching this very silently and when the election comes they shall not be silent spectator but overthrow this corrupt Government of Shrimati Gandhi.

MR. DEPUTY CHAIRMAN: Yes, Mr. Minister.

SHRI GHULAM RASOOL MATTO: (Jammu and Kashmir); Sir, I want to ask only one question.

MR. DEPUTY CHAIRMAN: No, will not allow.

SHRI GHULAM RASOOL MATTO: Kindly give mo only half a minute, Sir.

MR. DEPUTY CHAIRMAN: No. Please take your seat. (Interruptions) Mr. Matto, I know, please take your seat. You know, I have allowed Mr. Kalmadi on a special request that he has to say something.

SHRI GHULAM RASOOL MATTO: Sir, I will take only half a minute.

MR. DEPUTY CHAIRMAN: You cannot have the penefit of the group and party, both-ways.

SHRI GHULAM RASOOL MATTO Sir. only half a minute.

MR. DEPUTY CHAIRMAN; Mr. Matto will not go on record. Yes, Mr. Minister.

SHRI GHULAM RAOOL MATTO;*

श्री उपसभापति : ग्रव एक ग्रुप से किनने ग्रादिमियों को देंगे ; कैमे चलेगा . . . (स्थवधान) यह काम नहीं चल सकता है। SHRI JANARDHANA POOJARY: Sir, I am greatful...

MR. DEPUTY CHAIRMAN: Please reply to the relevant questions and do not go into the details.

SHRI JANARDHANA POOJARY:
to the hon. Members for giving me
the opportunity to explain the stand of the
Government and the question that is being
raised not only in this House but also
outside. Sir, we took up the charge.
Finance Minister and myself, in the month
of January 1982. After taking the
charge...

MR. DEPUTY CHAIRMAN: Do you see any justification that the majority parties get one Member and small groups want three, four or five Members. No. 1 will not allow. It is a matter of principle in the House. I cannot run the House like this.

श्री जगदीश प्रसाद माथुर मैंने बहुत सवाल किये है...(व्यवधान) मैंने करण्ट प्रेक्टिसेस के बहुत से इंस्टांसेज दिये हैं क्या सी० बी० ग्राई० की इन्क्वायरी कराएंगे (व्यवधान)

श्री उपसभापित: ग्राप कितनी बार कहेंगे। ग्राप जवाब तो मुनना नहीं चाहते? ग्रापने ग्रारोप लगा दिया, ग्रापका काम हो गया, छुट्टी हो गयी...(स्थवधान) एक-एक मिमट पर खड़े हो जायेगे तो कैसे जवाब देंगे...(स्थवधान) एक घंटा ग्राप खड़े हो गये, एक घंटे का जवाब हो जाएगा, इतना समय हमारे पास कहां है। Please reply to the relevant questions and do not go into the details.

SHR1 JANARDHANA POOJARY: Sir. I am grateful to the hon. Members tor giving me an opportunity to explain the stand of the Government and the question that is being raised not only in this House but also outside the House.

Sir, we took up the charge, our Finance Minister and myself in the month of Jan-

^{*}Not recorded.

[Shri Janardhana Poojary]

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uary 1982. After taking the charge what wag the duty of the Minister and Government? As a Minister, a Deputy Minister, what is it that I should have done? I went through the criticism the opposition parties regarding the functioning of the banking sector. through the criticism of the hon. Members from that side of the House as also from the Treasury Benches. 1 studied it. After studying it what was the complaint? It was said that so far as the banking sector is concerned, the quality of service has gone down and the people are not attending their duties on time and programmes are not being implemented properly.

And the programme meant for the weaker sections is not reaching the weaker sections, there is element of corruption and also that the guidelines of the Government of India, of the Reserve Bank, are being flouted. Now, what the duty of the Government of India or of the Minister? I brought it notice of the Finance Minister. paid surprise visits throughout the country; paid in cognito visits throughout the country to see the functioning with my own eyes. What I have seen has appeared in the papers also; I have got documentary evidence; I recorded the statements the people who are at the affairs in the banking sector; I recorded the statements of the people on they have observed...

SHRI SURESH KALMADI. What is the total of the bank loan? Come to the point.

SHRI JANARDHANA POOJARY: I am giving the background also. As Opposition member or as Opposition party, or as a citizen of the country, what do you want—this is what to know; whether you want us to act or you want us to sleep over it. There were people in the banking sector—There were some; I do not generalise all of them—who would come to the office at 11.30 and go away at 2.30 p.m. and coming only the next day, and yet ask for overtime saying that they

were working till 8 P.M. There people in the banking sector who, during peak hours, put their legs on the table, smoking continuously for one hour or so. I have observed all these things in cogni-Prime Minister had observed bank premises should be kept clean and records should be kept properly and efficiency should be improved in the administration. For your information, 1972-I will reply to each and every point -and not 1982 inter-branch reconciliation had been pending. I verified the ledgers, and after our hon. Member Shri Sezhiyan submitted his report here, bringing out all these things I saw with my own eyes how poorer sections were treated in the banking sector. I went to Cuttack; I saw how the people are prevailed. treated and how inerfictency What was the result? Checks and crosschecks started. We have not overtime. In one year we stopped malpractices. Why are the bank people not happy with me? Why are they against me? I stopped their overtime. As result, in one year, there was a saving of Rs. 16.85.00.000. Do you think bank people will be happy with me? They will never be happy with me. As Minister, I personally went at 9.30 in the morning and sat in the bank to see at what time the employees come. I paid surprise visits to find what time they leave. About cleanliness, I personally cleaned the tables in the bank to show to them how cleanliness should be observed. That is efficiency can be brought.

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I have seen the performance of the loans given under IRDP programme. Rs. 600 crores have been given to people from banking and cooperative sector under this programme. I verified performance in 1980-81. Only Rs. 289 crores were given; it fell short of target. Take the performance in 1981-82. Only Rs. 467 crores were given, and target was not reached. And you have seen the performance now. We have to tone up the administration. You people, position Members, are also responsible. You are also criticising. The Press also criticising and our people are also criticising. We have to see that some

improvement is brought about. Most of the opposition people, our party people and the weaker sections as well as press do not know what benefits are being given from the banking sector. You do not know. Even the people's representatives do not know. The Press also not know. Nobody is telling. No publicity is being given.

Calling Attention to a

You say, there is an element of corruption. You say, these programmes are not being implemented. We have to see that all this is being implemented. What have we done? For the last two years, I have been moving. We came to Delhi only at the end of 1983. Only on the 4th January, we distributed. Before that, I have been moved. I moved in Rajasthan, I moved in Biha. I moved in Orissa, I moved in U.P. I moved in Andhra Pradesh, I moved in Karnataka. For what purpose? To ee that...

(Interruptions)

SHRI JAGDISH PRASAD MATHUR: Come to the point. (Interruptions)

SHRI JANARDHANA POOJARY: I am coming to the point. I am coming to your relevant point. I will come to that. What hid happened? Why these melas are being held? I have moved....

SHRI SURESH KALMADI: Yes. melas are being held. (Interruptions)

SHRI J. K. JAIN (Madhya Pradesh): If you are not interested, then, you * from the House. Let him speak. (Interruptions)

SHRI SHRIDHÁR WASUDEO DHABE (Maharashtra): Mr. Jain, you are a res-

ponsible Member. How can you say so? (Interruptions)

MR. DEPUTY CHAIRMAN; Please take your seats.

(Interruptions)

SHRI SHRIDHAR WASUDEO DHA-BE: Mr. Jain should withdraw these words. How can he ask anybody to * Is it the way? (Interruptions)

SHRI J. K. JAIN: They are not interested in poor people. What he has done, he is narrating. Why are they disturbing him?

(Interruptions)

SHRI SHRIDHAR WASUDEO DHABE: He cannot say. '*'. He should be asked to withdraw these words. Or, you should remove it from the records. Kindly go through the records. He is asking an hon. Member to *. He is not the Chairman. He is appropriating your powers. A responsible Member like Mr. Jain should not speak like this.

श्री रामेश्वर सिंह: मेरा व्यवस्था किंग प्रकृत है। मैं ग्राप से यह जानना चाहता हूं कि ग्राप के रहते हुए, जब ग्राप इस सदन की व्यवस्था देखने वाले व्यक्ति हैं, क्या एक सदस्य किसी दूसरे सदस्य को कृह सकता है कि सदन से:*

शी बुद्ध प्रिय भौर्य: एक घंटे तक नान।
प्रकार के ग्रारीप सरकार के खिलाफ लगाते रहे, ग्रब क्या मंत्री का कर्तब्य नहीं होता कि उन का जवाब दे। क्या ये सुनेंगे नहीं, मैं ग्राप से यह जानका चाहता हूं (क्यवधान)

^{*}Expunged as ordered by the Chair.

रामेश्वर सिंह: चेयर देखेगा रामेश्वर सिंह गलत करेगा तो ग्राप कह सकते है। ग्राप हम को हाउस से निकाल भी सकते है।

श्रो उपसमापति : हम ऐसा करेंगे महीं। श्रा रामेश्वर सिंह: मान लीजिए... को उपसभापति : श्राप ने कह दिया, ठीक है, कोई सदस्य किसी सदस्य की कुछ न कहे।

रामेश्वर सिंह : ग्राप इन से कहिये यह माफी मांगें।

श्री जे के जैन: एक इम्पारटेंट विषय के ऊपर चर्चा हो रही है श्रीर यह लोग इन्टरेस्टेड नहीं है गरीबों के तिए। हमारी सरकार ने उन की मदद करने के लिए योजना बनाई है स्रौर ये लोग उस योजना को सेबोटेज करना चाहते हैं।

MR. DEPUTY CHAIRMAN: words will be removed from the record.

SHRI J. K. JAIN: I said he should be asked to*

(Interruptions)

SHRI JANARDHANA POOLARY: Sir, now, the allegation is that, in regard to the benefits reaching the weaker sections, there is an element of corruption. The allegation is that the guidelines the keserve Bank of India are being fluored. An hon. Member from the Lok Dal .--I think, his name is Mr. Hukumdeo Narayan Yadav-once made this remark that

when we go to the bank, even under the I.R.D.P., the value, the cost the prices of the things which are being given under this programme, are higher than the market price. What has the Minister to do? The question is, whether we should go into this or not? For that purpose, we thought that we have to educate the peo-We have to show that it reaches weaker sections. Even the opposition members can see who the beneficiaries are. The people of this country can see whether these people are properly identi-And who identifies them? Under the IRDP programme DRDAs are In priority sector banks should identify. identify. You people can openly You can criticise afterwards if it is reaching the proper people. It is open to the public and to the people to see all this. What is the Minister doing? There is an element of corruption. Minister is moving from village to village, from district to district. Personally he is going, arranging functions, asking the beneficiaries to be bold enough and say if there is corruption, whether anything has been taken from them. I am telling them, don't be afraid of anybody, say what has happened. (Interruptions),

श्री रामेश्वर सिंह: इस प्रीयाम में भ्रष्टाचःर है ।

SHRI JANARDHANA POOLARY: What is the result? For your information my brother, in Jodhpur, Rajasthan, one poor man got courage, he got up and said, one Patwari had taken Rs. 100 for granting loan. I could not take any action. It was for the State Government to take action because that Patwari was the employee of the State Government. I asked

^{*}Expunged as ordered by the Chair

the Deputy Commissioner and as per the law he took the ction against him. The main thing is, we have to see how the people are to be identified. You are correct, it should reach the poorest among the poor, the persons who are not having anything to wear or to eat or to live in. Such people are to be identified. (Interruptions) I think the hon. Member can six for some time.

MR. DEPUTY CHAIRMAN: You go

SHRI JANARDHANA POOJARY: Who have to be identified? (Interruptions)
Please allow me. I will come to that. So far as IRDP pro rammes are concerned these people are o be identified by DRDAs of the State Governments.

SIIRI NIRMAI CHATTERJEE: (West Bengal): The identification is done at the block level and 1 ot at the DRDAs level which is the district level.

SHRI JANARDHANA POOJARY: If it is not correct, you can bring a private motion against mo.

SHRI NIRMA: CHATTERJEE: You are making a mistake. I am trying to inform you.

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SHRI JANARDHANA POOJARY: The hon. Member can hear me first. I have not interfered. I never interfere. I have got my own responsibility. I am speaking with full responsibility that under the TRDP programm. DRDAs are to identify and while identifying they have to identify the poorest among the poor.

SHRI NIRMAL CHATTERJEE: He belongs to the Finance Ministry. Therefore, he does not know it. I am a member of the that level Committee, I know that it is the Panchayat samities who identify.

SHRI JANARDHANA POOJARY: Please hear me. I am coming to the point. They have to identify.

SHRI SURESH KALMADI: The Calling Attention is on the banks, not on the functioning of the Finance Ministry. He will speak for half an hour on other things and five minutes on this Calling Attention. This is not correct.

SHRI JANARDHANA POOJARY: I know that you also belong to our district, I will give all the details. Now. Sir, who are the people to be identified? These are the poorest among the poor who are not in a position to have income, who do not have any livelihood, they have to be identified. They give loans from the bank and after giving they must be properly monitored; must be properly guided. This amount should be given to them. After giving that amount, they must generate income. is not the programme that at the time of identification they must be in a to pay back that amount. That is the purpose. After giving this money, it must generate income, they must generate employment and out of employment and income generated, they must be in a position to pay back. That is the purpose. You hear me please. For those people no surety is available; no security there. This is the Reserve Bank's guidline that upto Rs. 5000, for those people no

surety or security is required. The security will be the asset created out of the loan. That is the only security i.e. the asset created.

These things must be followed up. Now what is happening? Now this is the guideline of the Reserve Bank. That is the circular issued. That guideline is clear. The words used are: "should not be asked for". The word used is not "not to insist on" but that the bank people "should not ask for". Why?

SHRI B. SATYANARAYAN REDDY: The question is they are violating the Reserve Bank rules.

SHRI NIRMAL CHATTERJEE: Did you issue any instructions to the bank people...

MR. DEPUTY CHAIRMAN: I will not allow this. You cannot get up every time like this.

SHRI JANARDHANA POOJARY: I did not interfere when you people were speaking. I will explain every thing now.

Now, Sir, we have to see whether this guideline is implemented or not, whether it reaches the people or not. We should see that. And in the public meetings of mass loan functions the Minister is moving, the Government is moving to see whether it is being implemented or not-not only going to the towns but earlier we have gone to villages, at taluka level, at district level, to the hilly places. We have verified it. We explain the programme to the peo-

ple. They are getting up and speaking tothe Minister what you are today also. "Sir, they asked for surety or security upto Rs. 5000. You have been stating this; people have been complaining outside that it is not being followed. Now you wanted implementation; country wanted implementation of theprogramme. So we are moving. The Minister is asking whether it is being And people are telling "there is violation". They get up say so. Then I ask some of the peopleto come forward. "What bad happened?" "Sir, they asked for surety and security". have surety? "No". Then "Did vou what have you done?" "I have begged' somebody, touched his feet and brought him and the surety has been given". What has the Minister to do? What has the Government to do? It is for you to judge. If some hon. Members like Mr. Suresh Kalmadi do not want it, not help it. But what you want is implementation. And what had happened? I "Which is the bank?" "This the bank". I send for the manager and ask him: "Has it been done?" "Have you seen the guidelines of the Reserve Bank?" "Yes, I have seen". "What does it say?" "We should not ask for surety or security." And then he "I violated it." "Why have you violated it?" "Because he will not pay", I said: "Did you pay him earlier?" "No," Then I said. "For the first time you paying to them..." (Interruptions) am not yielding.

SHRI NIRMAL CHATTER-JEE: I just want to help you. 277

Have you issued any guidelines? That is the question you should try to answer

SHRI JANARDHANA POO-JARY: I am having the responsibility. I know how to defend my-

Now my : ubmission to the House is, thi is being done in the mass loaning functions. Now who are the persons distributing? BIP peple were asked to thec dias. Even MLAs were also asked before coming to Delhi. were also called and through them also loars were distributed. Janata MLAs came and through them also loars were distributed.

NIR WAL CHATTER-SHRI JEE: Was that the procedure?

SHRI JANARDHANA POO-JARY: I will nswer that ...(Interterruptions)... Sometimes, even the poorest among the poor from the crowd, Harijar ladies, were called to the dais and they also distributed the loan. Through Muslim ladies from the crowd we distributed. There is no crime if somebody distributes them... terruptions)... Please hear me... (Interruptions)... Please hear me. For information, the Janata Government ir Karnataka wanted to celebrate their anniversary and in all the districts they distributed loans under this programme. Further, for your information, the Chief Minister of Tamil Nadu, 11 the month of October, 1983--he has written a letter-invited our Finance Ministo distribute ter through the banks. Afterwards also they were distributed. (Interruptions)... Hear me ... (Interruptions)...I will tell you... (Interruptions). I am not yielding. Distribution is not a crime.. Anybody can forward the application as a citizen. Now. forget, for a moment, that you are a Member of Parliament: forget, for a moment

that you are a representative of the people. Even as representatives of the people have got responsibility, others also have.

Importance

SHRI SUKOMAL SEN (West Bengal): You have to follow the procedure first.

(Interruptions)

SHRI JANARDHANA POO-JARY: What has happened? Here, anybody that we call can come and distribute. Even Telugu Desam people in Andhra Pradesh were called to the dais and they distributed. Then nobody raised cries (Interruptions) Now. scrutiny, I am coming to that. Forget for a moment that you are a Member of Parliament or a Minister. An ordinary citizen in the society knows something about banking. Now, in his neighbourhood there are people who are of the poorer section, who are illiterate and they come and approach an ordinary citizen and say, "We do not know about this; We want bank assistance; can you help us?" Then if that man just forwards that application to the bank, is it a crime? Scrutiny and verification has to be done by the bank people. Anybody can forward the applications. For your information, in Delhi, BJP people have been—we have got the letters-in that loaning function; BJP people also forwarded applications. It is not a crime. Anybody can forward them. But, only the verification, scrutiny, the decision and judgment are of the bank people. They have to verify. It is not at all a crime. Unfortunately what has happened is, you have permitted (Interruptions)

SHRI JAGDISH PRASAD MA-THUR: Sir, it is more than half an hour and the hon. Minister is just lingering on and not a single specific point that we have raised is replied to. Will you please di-

(Shri Jagdish Prashad Mathur) rect the hon. Minister to reply to our points?

SHRI JANARDHANA POO-JARY: I.am replying; I am replying to all these.

(Interruptions)

SHRI SURESH KALMADI: Are you ready for a CBI inquiry? Answer that.

SHRI JANARDHANA POO-JARY: I am answering the points raised by hon. Shri Goswami. Before coming to Delhi we have distributed throughout Indiaand what we have done, I will tell you. Even Harijan members came there and through them also we distributed and nobody raised cries. Even Telugu Desam people came to the dais and in my presence they distributed, but nobody raised cries. Even Janata MLAs came and distributed but nobody raised cries because, already their names have gone on record. When it came to Delhi, just because Mr. Rajiv Gandhi came and distributed the loans, because of that .. (Interruptions)..

SHRI SURESH KALMADI: / In what capacity did he distri-'buted?

SHRI JANARDHANA POO-JARY: The fact that he happens to be the son of the Prime Minister is not a crime On that these people are politicising ... (Interruptions)..

SHRI SURESH KALMADI: Is it your party programme or is it a Government programme? He is a General Secretary of your party.

JANARDHANA POO-SHRI JARY: It is a Government programme and, for your information. Sir, ... (Interruptions).

MR. DEPUTY CHAIRMAN: Only the Minister will be recorded; nobody else.

SHRI JANARDHANA POO-JARY: At some places, even the journalists came forward. I had called the journalists from the They came and they audience. also distributed the loans. Nobody raised the quesion (Interruptions) Because here It has been done ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: Do not record anybody. I have not allowed. (Interruptions) Do not disturb. Let him reply. Let only the Minister speak. Only the Minister will go on record: nobody else.

SHRI JANARDHANA POO-JARY: Another point that has been raised.

SURESH SHRI KALMADI:* SHRI JAGDISH PRASAD MA-THUR: *

SHRI JANARDHANA P00-JARY: Some hon. Members started reading the telegrams also. I will have to answer that.

MURLIDHAR CHAN-DRAKANT BHANDARE*

DEPUTY CHAIRMAN: MR. Please take your seats.

SHRI RAMESHWAR SINGH*

भो उपसभःपति : ग्राप बैठिये । ग्राप रक्षा की बात करते है। स.रे सदक की तंग करते है। ग्राप बैठिये। ... (व्यवधान)

SHRI JAGDISH PRASAD MA-THUR*

थ्रो उपःमार्गतः देखिये माथ्र माहव, अगर अ।५ इनकी वात पूरी नहीं मृत सकते . . . (व्यवधान)

JANARDHANA POO-JARY: I have to answer one by one.

SHRI VISHVAJIT PRITHVI-JIT SINGH*

^{*}Not recorded.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record Mr. Rameshwar Singh. Doly the Minister will go on record.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Mr. Rameshwar Singh, do not say all this. Please do not record Mr. Rameshwar Singh.

SHRI JANARDHANA POO-JARY: Some amount has been spent for the Jelhi mela. They asked why it has been spent. In that mela there was an exhibition. And what was the purpose of the exhibition? That had nothing to do with the mela. It was to educate the people. We brought the people out from the broosciaries and showed them the exhibition. We wanted to educate the people. We wanted to guide the people. That is why some portion of money has been spent for the exhibition also.

SHRI SURE 3H KALMADI:*

AN HON. MEMBER:*

MR. DEPUTY CHAIRMAN:
Nobody is on record. Donet write unless I allow him. Only the Minister will go on record.

SHRI JANARDHANA POO-JARY: As for the assets created for the exhibition, they are taken from place to place.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Mr. Rameshwar Singh, please take your seet. When the Minister is replying do not stand. Do, not record Mr. Rameshwar. Singh, I have not allowed him.

*SHRI JANARDEANA POO-JARY: Even the assets created for the exhibition and other

*Not recorded.

things are carried from place to Place. It goes to show....

SHRI SURESH KALMADI:

SHRI JANARDHANA POO-JARY: When I went to Cochin, some of the assets created were...

SHRI SURESH KALMADI:*

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Except the Minister, nobody is going on record. Yes, the Minister pease. Mr. Minister you reply to the points. Do not make a political speech.

SHRI JANARDHANA POO-JARY: A number of allegations have been made. And you know, Sir, if they go unrebutted what the impression of the Government will be. We have to clear the points.

MR. DEPUTY CHAIRMAN: You reply to the points. Do not make a speech.

SHRI JANARDHANA POO-JARY: It is a big issue. It is a burning issue. Now the opportunity has come to me to explain. But they must have patience to hear. I did not interfere when these people were raising the points.

Should we reach the weaker sections or not? Should the programmes be implemented or not? What is the intention of the Opposition parties today? When we are implementing them, they are raising hue and cry. They are politicising it and saying that it is politically motivated and that it is for election purpose. These are the points we have to answer. (Interruptions)

SHRI RAMESHWAR SINGH*

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MR. DEPUTY CHAIRMAN: Please, Mr. Rameshwar Singh. Do not record Mr. Rameshwar Singh. I will see the records. Whatever he said will not go on record. Do not waste the time of the House.

श्री रामेश्वर सिंह :

श्री **उपस**ापति . श्राप बैठ जाइये ।

श्रा रामेश्वर तिह. *

श्रः उपस्य काले : आप मुझे भी यह गाली देंगे । मै याजरे न ली मुनने के लिए तैयार नहीं हा।

अ। ए।मेश्वर हिह :*

श्रा उपकल्पति: कृपा कर के इस सदन की गरिमा का थेड़ा ध्यान रिखये। ग्राप यहां इस सदन में ग्राकर ऐसी वातें न किंद्ये जो अशोभनीय हों। किसी के प्रति ग्रामादर की बात न करिए।

अो रामेश्वर सिंह *

श्रो उनस्थापति : मुझे पता है ग्राप क्या करते हैं। श्राप बैठ जाइये। मेरा ग्रापस यही भ्रन्रोध है।

SHRI JANARDHANA POO-JARY: Is it not a fact that the allegations has been made in the House that it was meant for getting votes? It has been clearly stated. I have to rebutt it. We have not. given to any of our party people.

·MR. DEPUTY CHAIRMAN: Do not go into all these things. They will criticise. That is all right.

SHRI JANARDHANA POO-JARY: Whether Mr. Mathur's brother has voted for this party or that party, can he know? Nobody can say for whom he has voted. In 1977 we lost in northern India. SHRI SURESH KALMADI:*

SHRI SHRIDHAR WASUDEO DHABE: In protest we are walking out.

[At this stage some hon, Members left the Chamber].

SHRI JANARDHANA POO-JARY: I am meeting all the points. In 1977 we lost. And what happened? In northern India we did not get a single seat in many of the States. But in the year 1980 those people were voted out. Nobody can say that in this country somebody is his voter, that the poor man is his voter. Nobody can say that.

Now, our party is going to implement these programmes. We want to see that they reach the weaker sections. That is our intention. We want to see that the programmes are implemented effectively. Now my submission to the Chair is that we have been trying to implement our programmes faithfully and we have been doing it, and that is why these people are politicising it and we are not politicising it. Thank you very much, Sir.

SHRI DINESH GOSWAMI: Sir, I did not interrupt. My questions were of a different type. I pointed out some allegations which have come out in the papers. Will the Minister assure me that he will enquire into the allegations and let us know, even later on, the outcome of these allegations?

SHRI JANARDHANA POO-JARY: There are allegations appeared in the Press also. We know them. We know that in the banking sector also, even in our House, when there is a big function, we cannot say that everything is all right. There may be some such persons. There are black sheep in the banking sec-

^{*}Not recorded.

tor. They wart to scuttle it out. And, Sir, you have heard Suresh Kalma li reading out the telegram. What does it say? Even one section of people in the banking sector do not like it also. Some people want to scuttle it out. (Interruptions) We will look into. (Interrustions)

DEPUTY CHAIRMAN: MR. You look into this.

ार्छ। दो बजकर पैतिर्लिस ्री जातः है । सिनट ८

> The House then adjourned for lunch at fifty-one minutes past one of the clock.

The House reassembled after lunch at fortyseven minutes past two of the clock, Mr. Deputy Chairman in the Chair.

THE BUDGET (PONDICHERRY) 1984-85

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MU-KHERJEE): Sir, with your permission, I beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of Pondicherry for the year 1984-85.

SUPPLEMENTARY DEMANDS FOR GRANGS FOR EXPENDI-TURE OF THE GOVERNMENT OF PONDICHERRY FOR THE **YEAR 1983-84**

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MU-KHERJEE): Sir, I beg to lay on the Table a statement (in English and Hin li) showing the Supplementary Demands for Grants for Expenditure of the Government of posidichery for the year 1983-84.

REFERENCE TO THE REPORT-ED AGITATION BY LAWYERS IN DELHI

Importance

MR. DEPUTY CHAIRMAN: Now we take up Special Mentions. Mr. Bhandare.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharashtra): Mr. Deputy Chairman, Sir, for the last about 12 days Delhi is witnessing an unusual spectacle.

KALYAN ROY (West SHRI Bengal): Distribution of loans, you mean?

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: lawyers who practise in Hazari courts, Shahdara courts and Patiala courts are either on strike or some of them are boycotting the courts. Now this has arisen out of a situation where there is a decision of the Government to split Delhi into different zones or districts and set up courts there. Now some lawyers find that this is a favourable decision; other lawyers find that this is not a favourable decision. But what I want to emphasise is that in a matter of this nature, it is not what the lawyers feel or what the judges feel which is of permanent importance; it is the interest of the litigants which is of permanent importance. And there is no gainsaying the fact that if we divide the courts and make them easily accessible to the people coming from long distances, much of their time will be saved and it will be very convenient It must be remembered them. that courts and laws exist for litigants who are the real consumers of justice. I am really pained to find that there is a rivalry between lawyers, between those supporting this move and those opposing this move. I only hope that the courts, who have also tried to take a stand one way